

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 109**  
**IB- 3231/(ND)/2019**

**IN THE MATTER OF:**

M/s Wishwa Mittar Bajaj & Sons

....**Applicant**

Vs.

M/s Jai Krishan Estates Developers Pvt. Ltd.

....**Respondent**

**Order under Section 9 of IBC.**

**Order delivered on 25.02.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant

: Mr.Raghavendra Mohan Bajaj, Adv.

Mr.ShreyasMehrotra, Adv.

Mr. Nikhil Bamal, Adv.

For the Respondent

:

**ORDER**

Learned Counsel for the Corporate Debtor states that he has been led by Mr.VivekKohli who is on his legs before Hon'ble Delhi High Court and seeks pass over. Pass over is not possible today as the Member (Judicial) is holding two Benches.

List on 22.03.2021.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**